



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE · INDIA

School of Law, CHRIST
presents



**3rd National
Med - Arb
Competition**

3rd March 2023 - 5th March 2023

Media Partners



Law Firm Partners



Knowledge Partners



ABOUT CHRIST

School of Law, is a part of CHRIST (Deemed to be University), Bangalore, which was founded and is administered by Carmelites of Mary Immaculate (CMI). The University is an academic fraternity of individuals dedicated to the motto of excellence and service and already has a proven history of success in the field of education. CHRIST (Deemed to be University), Bangalore, is the first institution in Karnataka to be accredited by National Assessment and Accreditation Council (NAAC), UGC and reaccredited with an A+ in 2005 for quality education.





Located in a beautiful expansive campus of CHRIST (Deemed to be University), Bangalore, School of Law is an institute imparting world class legal education to students all over the world. The Courses are approved by the Bar Council of India. School of Law boasts of unmatched infrastructure comprising of well-equipped audio-visual classrooms, resourceful libraries with the latest legal publications and journals, information center with all-time internet connectivity and above all, a conducive environment to study and explore numerous possibilities in life.

ABOUT ADR BOARD

The Alternative Dispute Resolution Board aims at promoting and providing learning opportunities to experience the various alternative means of dispute resolution within the legal system. The Board is committed to conducting several events to provide the student community with the necessary exposure to deal with aspects concerning Arbitration, Mediation, Negotiation, Conciliation etc.



The Committee also aspires to spread the knowledge and benefits of resorting to Alternative Dispute Resolution mechanisms. The Mediation-Arbitration Competition is conducted with the aim of making the student fraternity resolve disputes efficiently and to understand the benefits of Alternative Dispute Resolution mechanisms.

In fulfilment of such goal, the School of Law, CHRIST (Deemed to be University), Bangalore, through its Alternative Dispute Resolution Board cordially invites the law students to participate in its 3rd National Med-Arb Competition conducted from 3rd March to 5th March 2023. Med-Arb is a distinct hybrid of Alternative Dispute Resolution mechanism which aims at developing the future members of the Indian legal fraternity and provides them with efficient methods of solving disputes in the dynamic Indian Justice system.





OUR COLLABORATIONS

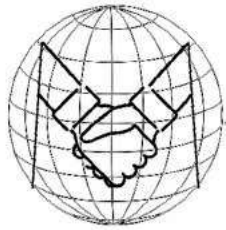


Nishith Desai Associates
LEGAL AND TAX COUNSELING WORLDWIDE

Law Firm Partner:

At Nishith Desai Associates, the firm has earned the reputation of being Asia's most Innovative Law Firm – and the go-to specialists for companies around the world, looking to conduct businesses in India and for Indian companies considering business expansion abroad. In fact, they have conceptualized and created a state-of-the-art Blue Sky Thinking and Research Campus, Imaginarium Aligunjan, an international institution dedicated to designing a premeditated future with an embedded strategic foresight capability. They are a research and strategy driven international firm with offices in Mumbai, Palo Alto (Silicon Valley), Bangalore, Singapore, New Delhi, Munich, and New York. Their team comprises of specialists who provide strategic advice on legal, regulatory, and tax related matters in an integrated manner basis key insights carefully culled from the allied industries. As an active participant in shaping India's regulatory environment, NDA, have the expertise and more importantly – the VISION – to navigate its complexities. Our ongoing endeavors in conducting and facilitating original research in emerging areas of law has helped us develop unparalleled proficiency to anticipate legal obstacles, mitigate potential risks and identify new opportunities for our clients on a global scale. Simply put, for conglomerates looking to conduct business in the subcontinent, NDA takes the uncertainty out of new frontiers. The firm has been consistently ranked as one of the Most Innovative Law Firms, across the globe. In fact, NDA has been the proud recipient of the Financial Times – RSG award 4 times in a row, (2014-2017) as the Most Innovative Indian Law Firm.

OUR COLLABORATIONS



MEDIATEGURU

Sharing the gift of Mediation with the World

Media Partner:

Disputes are rife in all walks of life. In the era of increasing legal disputes due to high population within which there are different demographics, not all people can afford the high cost of going to court to seek justice or wait for years to get justice. Here they come to assist you. The Firm intends to bridge the gap between the classes in a community and mediators and provide a linkage between the same with an aim to provide social awareness.



Knowledge Partners:

SCC Online has been helpful for law students for many years and continues to support them with reliable content. SCC is also known to be the most cited law report by the Supreme Court of India. It would be an honor for the law students' community to have SCC as a media partner as it shows their encouragement to all students as well as the participants.



EBC Reader:

EBC Reader allows law students to read eBooks on a multitude of formats. It does so in a simple easy to use and immersive format. EBC Reader allows students to dynamically browse your book and interact with your text, highlighting, copying and searching. Reading reference books on EBC Reader is just like reading from the book, only it gets better, as it provides an immersive touch reading experience for the students.



MED-ARB DETAILS

3rd National Med-Arb Competition is the Third edition of flagship event of the Alternative Dispute Resolution Board, School of Law. The aims to create a platform for likeminded individuals with an interest in Alternative Dispute Resolution to indulge in an intellectual and thought-provoking competitive simulation of Mediation and Arbitration. The competitions will be held from the 3rd March to 5th March 2023. The brochure holds detailed information regarding the competition. The competition will be divided into two parts being Mediation and Arbitration.



MEDIATION :

Mediation is an alternative method of resolving disputes without resorting to the courts. It is a structured, voluntary and interactive negotiation process where a neutral third-party uses specialized communication and negotiation techniques to help the parties in fulfilling their stated objectives. As a party-centred process, it focuses on the interests, needs and rights of the parties.

ARBITRATION :

Arbitration is a procedure in which a dispute is submitted, by agreement of the parties, to one or more arbitrators who make a binding decision on the dispute. In choosing arbitration, the parties opt for a private dispute resolution procedure instead of going to court.



COMPETITION DETAILS

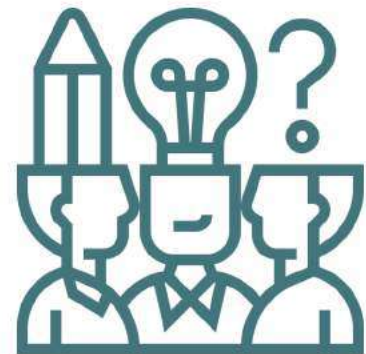


Composition of the Team:

Each participating team shall consist of 3 members, where 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition). The Arbitration rounds shall constitute 2 Counsels from each team. No team shall be accompanied by a coach/Instructor.

Nature of the Competition:

All the teams shall participate in both sessions (a Mediation Session followed by an Arbitration Session) in all the rounds. There will be a provisional cap of 30 teams who will be invited from leading law schools in India (the number of teams is subject to change based on the discretion of the ADR Board).



Structure of Rounds:

- Preliminary Rounds - All Competing Teams.
- Quarter-Finals- 8 top teams from preliminary rounds.
- Semi-Finals – 4 top teams from the Quarter final rounds.
- Finals – 2 top teams from the Semi-final rounds.

The participant acting as arbitrator for a particular session shall individually prepare an arbitral award within the time allotted for such Arbitral award drafting session.





EVENT SCHEDULE

Commencement of Provisional Registration	1st February, 2023
Deadline for Provisional Registration	6th February, 2023
Release of Problem	1st February, 2023
Final Registration	15th February, 2023
Deadline for submitting Written Submissions	26th February, 2023
Competition Dates	3rd to 5th March, 2023

REGISTRATION

University Provisional Application:

The provisional application is available on our Official Blog, Social Media Accounts- Facebook and Instagram, Lawctopus and will be sent via mail for universities requesting the same.

Last Date for Registration:
17th February 2023

Registration Fee: **Rs. 4000/-**
Payment details will be conveyed
upon confirmation of
registration

Accommodation is on a First come, First
serve basis at additional cost

Team Application Submission:

The application forms for the teams will be sent via email to individual universities that have registered and got shortlisted through Provisional Registration. The teams shall then register for the event through the registration form sent via email.



PRIZES

Certificate of Participation will be given to all the participants. Finalists, Semi Finalists and Winners will receive **Certificates of Appreciation**. Following awards will be distributed during the Valedictory ceremony:

- Best Mediator/Arbitrator – Rs. 15,000/-
- Second Best Mediator – Rs. 10,000/-
- Best Med-Arb Client Advocate Team – Rs. 15,000/-
- Second Best Med-Arb Client Advocate Team – Rs. 10,000/-
- Best Arbitral Award – Rs. 7,500/-
- Best Preliminary Med-Arb Team – Rs. 7,500/-
- Best Memorial/Strategic Plan – Rs. 7,500/-

Special prizes in the form of Subscriptions and Internships shall be disclosed at the Valedictory Ceremony.



CONTACT



adrboard@law.christuniversity.in



[@adrslcu](https://www.instagram.com/adrslcu)



[ADR Board-School of Law, Christ](https://www.facebook.com/ADR-Board-School-of-Law-Christ)



adrslcu.weebly.com

Dr. Fr. Benny Thomas
Director

Dr. Jayadevan S Nair
Dean

Dr. Sapna S
Head of Department

Student Convenors:

Devina Koka
devina.koka@law.christuniversity.in
+91 98666 22100

Abhit Tanay
abhit.tanay@law.christuniversity.in
+91 7903781102

Faculty Co-ordinators:

Mrs. Sawmya Suresh
Assistant Professor

Mr. Sanjay Sheno
Assistant Professor

Mr. Vetha Philos
Assistant Professor